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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 7011/2026**

SOCIAL JURIST, A CIVIL RIGHTS GROUPPetitioner

Through: Mr. Ashok Agarwal, Mr. Kumar
Utkarsh, Ms. Ashna Khan, Mr. Manoj
Kumar, Advocates.

versus

UNION OF INDIA AND ORS

.....Respondents

Through: Mr Jagdish Chandra CGSC, Ms
Maanya Saxena, Adv. for UOI.
Mr. Tushar Sannu, Ms. Rajbala, Mr.
Vaibhav Tripathi, Ms. Payal Rajput
Advocates for MCD and DJB, FROM
Department -Mr.Prashant Verma, AE
DJB and Mr. Mohit Pamwar JE- MCD
Ms. Prabhsahay Kaur, Standing
Counsel, Ms. Deeksha L Kakar, Mr.
Aditya Verma, Mr. Rashneet Singh,
Ms. Sana Parveen, Adv. for DDA.
Mr. Pushkar Sood , Senior Panel
Counsel for DMRC & Ms. Chandni
Jaiswal for Respondent No. 4 (DMRC)

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

% **25.07.2026**

1. This hearing has been done through hybrid mode.
2. This is a petition which has been received on transfer.
3. The prayer in this petition, *inter alia*, is for construction of a functional storm water drainage system along the stretch of National Highway-48 between Mahipalpur and Rangpuri Village.
4. Certain photographs have been filed on record to demonstrate the



manner in which waterlogging is taking place in the said area during the rainy season. The said photographs are extracted below:





5. Considering the importance of the location of this area *i.e.*, near the airport and being the access road to the Gurugram area, issue notice in this matter to the Respondents.
6. The Special Task Force as constituted in ***W.P.(C) 17064/2024*** titled ***‘Ravinder Yadav v. Govt. of NCR of Delhi & Ors.’*** and supervised by the Chief Secretary, Government of the National Capital Territory of Delhi, shall hold a specific meeting for this National Highway and file a report after



interacting with all the relevant stakeholders including Municipal Corporation of Delhi, Delhi Development Authority, National Highways Authority of India, Delhi Jal Board, Delhi Metro Rail Corporation and Public Works Department and if required with the GMR Group which is Respondent No.3, for examining the feasibility of constructing a storm water drain in this area to prevent waterlogging.

7. The said meeting shall be held on any date between 3rd August, 2026 to 7th August, 2026. After the first meeting, multiple meetings may be held so that a proper proposal could be placed on record by way of status report by the Id. Counsel for the Government of the National Capital Territory of Delhi by the next date of hearing.

8. A copy of this order be communicated to the office of the Chief Secretary, GNCTD by the Registry for necessary information and compliance.

9. List on 18th September, 2026.

PRATHIBA M. SINGH, J.

MANMEET PRITAM SINGH ARORA, J.

JULY 25, 2026

dj/ck